

STATEMENT OF THE IMMOVABLE PROPERTY AS ON THE 18TH JULY, 2013 (e.g. LANDS, House, Shops, other buildings etc.)

Sr. No.	Description of property	Precise Location (Name of District Division Taluk and Village in which the property is situated and also its distinctive number, etc.)	Area of land (in case of land and Building.	Nature of land (in case of Landed Property).	Extent of interest.	If not in won name, state in whose name held and his/her relationship, if any, to the Govt. servant.	Date of acquisition.	How acquired (Whether by purchase mortgage, lease, inheritance gift or otherwise) and name with details of person/persons from whom acquired (addressed connection of the Govt. Servant, if not with the person(s) concerned) (Please see Note 1 below)	Value of the property. (See note 2 below.)	Particulars of sanction of prescribed authority, if any.	Total annual income from the property.	Remarks.
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Booth No.49, Phase-I, Mohali (Pb.)	Mohali, Distt. Mohali.	29'-3" x 9'-9"	X	½ share	X	16.6.85	Purchased in auction from Govt. for Rs.2,26,000/-	Now Rs.60-70 lakhs approximately	-	-	-
2.	Ancestral Residential House.	Kharar, Distt. Mohali (Pb.)	App. Two Kanals	X	-	Ancestral House.	Not known as purchased by grand father.	Purchased by grand father	About Rs.1.25 Crore	X	-	-

18/7/13
 Presiding Judge,
 H. P. Industrial Tribunal-cum
 Labour Court, Dharamshala